

**GOVERNMENT OF INDIA
MINES
LOK SABHA**

UNSTARRED QUESTION NO:2800
ANSWERED ON:12.12.2006
ILLEGAL MINING
Nayak Shri Ananta;Patil Shri Balasaheb Vikhe

Will the Minister of MINES be pleased to state:

- (a) Whether the illegal mining of various minerals is going on in various States ;
- (b) If so, the number of cases reported and major culprits identified during each of the last three years in various States; and
- (c) The details of action taken against them and the steps taken to stop illegal mining in various States ?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF MINES (DR. T. SUBBARAMI REDDY)

(a)to(c). Some instances of illegal mining have come to the notice of the Central Government. State Governments are the owners of minerals and grant mining lease. Since the mineral rights and collection of revenue vests with the State Government, and police and law & order machinery is with the respective States, full powers to curb illegal mining have been delegated to the State Government as per the Mines & Minerals (Development & Regulation) Act, 1957. Statistics regarding cases of illegal mining are not centrally maintained. State Governments have been asked to frame rules for prevention of illegal mining, transportation etc. constitute Task Forces at State/District level and to furnish quarterly return on the steps taken to check illegal mining to the Ministry of Mines for review. During the last one-year State Governments have detected 29382 cases of illegal mining of major/minor minerals involving an area of 11057.96 hectares. State Governments have filed FIRs in 1047 cases of illegal mining, 4961 court cases were filed and the courts decided 3817 cases.